

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No.112/2007

In the matter of

Application for grant of inter-State trading licence in electricity to Indrajit Power Technologies Pvt. Limited.

And in the matter of

Indrajit Power Technologies Pvt. Limited, Mumbai **..Applicant**

The following were present:

1. Shri K.V.Rao, IPTPL
2. Shri Mukesh Mishra, IPTPL
3. Shri Rahul Purohit, IPTPL

**ORDER
(DATE OF HEARING: 26.2.2008)**

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of licence for inter-State trading in electricity in whole of India, except of Jammu and Kashmir for trading up to 500 Million Units of electricity in a year. The notices in accordance with sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 4 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2004 were published. In response to the public notices, no objections were received. Trading in electricity is permitted under the main objects of the applicant.

2. As per Regulation 6, the net worth of the applicant at the time of filing of application should not be less than Rs. 7.5 crore in case of the applicant proposing to trade up to 500 Million Units of electricity in a year. Based on the

details furnished by the applicant, it was established that the applicant had the required net worth at the time of making of the application. Accordingly, the applicant *prima facie* qualified for grant of licence for inter-State trading in electricity as a category `C` electricity trader.

3. On the above considerations, the Commission had proposed to grant licence to the applicant as prayed for. A notice under clause (a) sub-section (5) of Section 15 of the Act was published inviting further suggestions or objections to the above proposal of the Commission. No suggestions or objections have been received in response to the notice issued by the Commission.

4. In view of the above, we direct that the applicant be issued the licence for inter-State trading in electricity as category `C` electricity trader for trading in whole of India, except of Jammu and Kashmir. The issue of licence shall be subject to the applicant in future complying with the provisions of the Act, the rules framed by the Central Government and the regulations specified by the Commission from time to time in all respects.

Sd/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 16th May 2008

sd/-
(BHANU BHUSHAN)
MEMBER